

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.06 of 2021

IN THE MATTER OF:

**Raj Singh Gehlot, Director,
Ambience Pvt. Ltd.**

...Appellant

Versus

Vistra ITCL (India) Ltd. & Anr.

...Respondents

For Appellant:

**Shri Gopal Jain, Sr. Advocate with Shri Anush
Raajan and Shri Puneeth Ganapaty, Advocates**

For Respondents:

**Shri Arun Kathpalia, Sr. Advocate with Shri
Manoranjan Sharma and Shri Shubham Paliwal,
Advocates (R-1)
Ms. Vishrutyi Sahani, Advocate (impleadment for
Indiabulls)
Shri Sandeep Chandana (IRP – R2 in person)**

O R D E R
(Virtual Mode)

15.04.2021 Advocate - Ms. Vishrutyi Sahani submits that she had filed I.A. No.259 of 2021 and I.A. No.271 of 2021 for Indiabulls Housing Finance Ltd. for impleadment and for directions. She submits that her Vakalatnama for Indiabulls is at Page – 59 of I.A. 259 of 2021.

She submits that she has instructions from Indiabulls Housing Finance Ltd. to withdraw both these I.A.s 259 of 2021 and 271 of 2021. As the Counsel submits that she is withdrawing the I.A.s, the I.A.s stand disposed as withdrawn.

The learned Senior Counsel for Respondent - Vistra ITCL (India) Ltd. submits that he may be given time to file written submissions not more than

five pages and copies of Judgements on which Respondent No.1 wants to rely on, before next date. He may do so, before next date.

He submits that even before filing of the written submissions, if the Counsel for Appellant wants to argue the Appeal, he has no difficulty. The Counsel for Appellant submits that he will argue the Appeal.

Counsel for Appellant is partly heard.

For further arguments, list the Appeal as part-heard on 27th April, 2021 high on Board.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md